

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

[Placed in Library. See No. LT. 1271/96]

Notification published under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1992.

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SATPAL MAHARAJ) : I beg to lay on the Table a copy of the Notification

No. S.O. 577(E) (Hindi and English versions) published in Gazette of India dated the 17th December 1996 containing (i) Report of the Justice Venkatachala Commission of Inquiry on Railway Accidents and (ii) The suggestions of the Commission and Government's views thereon, under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.

[Placed in Library. See No. LT 1272/96]

Annual Report and Review on the working of the Himalayan Mountaineering Institute, Darjeeling, for 1995-96 etc.

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : Sir, on behalf of Shri N.V.N. Somu, I beg to lay on the Table -

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 1995-96.

[Placed in Library. See No. LT 1273/96]

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1995-96.

[Placed in Library. See No. LT 1274/96]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute Mountaineering and Winter Sports, Aru, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Aru, for the year 1995-96.

[Placed in Library. See No. LT 1275/96]

12.01 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

Minutes

SHRI SURAJ BHAN (Ambala) : Sir, I beg to lay on the Table the Minutes (Hindi and English versions) of the First to Fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

12.01½ hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 4) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 17th December, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Uttar Pradesh Appropriation (No. 2) Bill, 1996 which was passed by the Lok Sabha at its sitting held on the 18th December, 1996 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill".

12.02 hrs.

PUBLIC ACCOUNTS COMMITTEE

First, Second and Third Report and Minutes

[Translation]

DR. MURLI MANOHAR JOSHI (Allahabad) : Mr. Speaker, Sir, I beg to present the following Reports (Hindi and English versions) of the Public Accounts Committee (11th Lok Sabha) :

- (1) First Report on Excesses over Voted Grants and charged Appropriations (1994-95) and Minutes of the sittings of the Committee relating thereto.

- (2) Second Report on Action Taken on 97th Report of Public Accounts Committee (10th Lok Sabha) relating to System Appraisal-Functioning of Investigation Circles.
- (3) Third Report on Action Taken on 112th Report of Public Accounts Committee (10th Lok Sabha) relating to National Cancer Control Programme.

12.03 hrs.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

Fourth and Fifth Reports and Minutes

[English]

DR. M. JAGANNATH (Nagarkurnool) : Sir, I beg to present each of the following Reports (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes including Minutes (Hindi and English versions) of the sittings of the Committee relating thereto :

- (1) Fourth Report on the Action Taken by the Government on the recommendations contained in the Fifty-eighth Report (Tenth Lok Sabha) on the Ministry of Finance, Department of Economic Affairs (Banking Division) - Reservation for and employment of Scheduled Castes and Scheduled Tribes in National Bank for Agriculture and Rural Development.
- (2) Fifth Report on the Action Taken by the Government on the recommendation contained in the Thirty-Eighth Report of the committee on the Welfare of Scheduled Castes and Scheduled Tribes on the Ministry of Finance, Department of Economic Affairs. (Banking Division) - Reservation for and employment of Scheduled Castes and Scheduled Tribes in Indian Bank, and Credit Facilities provided to SCs and STs.

RE: QUESTION OF PRIVILEGE

[Translation]

SHRI LALMUNI CHAUBEY (Buxer) : Mr. Speaker, Sir, I have given a notice for privilege motion. I got a book recently written by Shri K. Venkatgiri Gowda, an Ex-M.P. The title of the book is

[English]

Shri H.D. Deve Gowda, Prime Minister, the King of Corruption and the Unmaking of India.

[Translation]

The intention of the writer has been apparant from the title of the book. The writer stating the Prime Minister the king of Corruption through the title of the book, who will ruin the country. It is a contempt of the House. Even the title of the book is...(Interruptions)

[English]

MR. SPEAKER : You cannot read like that.

(Interruptions)

MR. SPEAKER : You can ask what has happened to your notice for privilege motion. Why should you read it?

[Translation]

SHRI RAM KRIPAL YADAV (Patna) : Why is he raising a baseless point.

[English]

MR. SPEAKER : I have not disposed it of. The question is that I have not given the final ruling. I am giving the ruling now.

(Interruptions)

MR. SPEAKER : He has the right to raise it.

[Translation]

SHRI LALMUNI CHAUBEY : Mr. Speaker, Sir, there are so many allegations in this book, which have not been levelled not only against our Hon'ble Prime Minister but against other members of the House also, which is very disgraceful.

That is why he said that he left Shri Sukhram, the member of this House...

He thought that the case of corruption has been proved against Shri Sukhram, that is why he passed bad remarks against him. On page 7 of the book, he passed disgraceful remarks about Shri Indrajit Gupta, who is a member of this House and also the Minister of Home Affairs...(Interruptions)

[English]

MR. SPEAKER : It is enough.

(Interruptions)

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANT JENA) : It should not go on record. This is not the way to raise the matter. He is deliberately doing that.

MR. SPEAKER : The Member has a right to raise the issue. He has given a Privilege Notice, and I have to dispose it of. He can present his case. Why not?

* Expunged as ordered by the Chair.